

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No. 59/2016

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th April, 2017, 10.30 A.M

Name of the Company	Aarbe Cosmetics Pvt.Ltd.		
Under Section	621A		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

RANDIT KUMAR BHAVUMIK,
Director, Aarbe Cosmetics (P) Ltd.

Randit Kumar Bhavumik
12/04/2017.

O R D E R

The petitioner Mr. Ranjit Kumar Bhaumik, Director, Aarbe Cosmatics (P) Ltd. is present in court in person.

The petitioner prayed for some time to deposit the compounding amount. On perusal of the record it is found that order has been passed on 07.10.2016 for depositing the compounding amount by each of the three applicants within 15 days, which the party has failed to deposit. The petitioner submitted that the Company is facing financial constraint and is on the verge of liquidation. Hence he is not in a position to pay the amount at a time.

The petitioner is now requesting to allow him time to deposit the amount in three equal instalments of Rs.25,000/- within 7th of every month and the petitioner will give a compliance report on the date fixed. Heard; prayer is allowed.

Fixed on 08.05.2017.

Sd/-
MANORAMA KUMARI
MEMBER(J)